

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 26436-26437/2015

[Arising out of impugned final judgment and order dated 25-04-2014 in AS No. 874/2001 and 25-04-2014 in TA No. 919/2009 passed by the High Court of Judicature at Madras]

SHAIK AKBAR AND ORS. & ORS.

Petitioner(s)

VERSUS

SYED NIZAMUDDIN AND ORS. & ORS.

Respondent(s)

(IA No. 6336/2022 - APPLICATION FOR TAKING ON RECORD; IA No. 107030/2021 - APPROPRIATE ORDERS/DIRECTIONS; IA No. 43491/2022 - PASSING APPROPRIATE ORDER OR DECREE UNDER ARTICLE 142 OF THE CONSTITUTION; IA No. 64515/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 5/2015 - PERMISSION TO FILE ANNEXURES)

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. M. F. Philip, Adv.  
Mr. A. Karthik, AOR

For Respondent(s) Mr. S. Rajappa, AOR  
Mrs. S. Yamunah Nachiar, AOR

Mr. R K Kapoor, Adv.  
Ms. Shweta Kapoor, Adv.  
Ms. Kheyali Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the petitioners submits that the matters are in the process of settlement through mediation.
2. In view of the above, he seeks further time so that the settlement may be finalized.
3. List the matters after one month.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)  
ASSISTANT REGISTRAR